

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 33/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.06.2017

NAME OF THE PARTIES: National Gas Agencies
V/s.
Janata Chemicals Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	NITINISH BANGERA	PCP for Insolvency Resolution Professional	
2)	Aly Jagmagir	Director Janata Chemicals Pvt Ltd	

ORDER

CP No.33/I&BP/NCLT/MB/MAH/2017

On the Application moved by Insolvency Resolution Professional (IRP), since one of the Directors namely Mr. Aly Jagmagir has appeared before this Bench with original documents of the company and he being ready to hand over the possession of all those original documents to the IRP, the Application filed by the IRP is hereby disposed of directing the Director present before this Bench to forthwith hand over the possession of originals of the company to the IRP on acknowledgement.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)